

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 612**  
**IB-2095/ND/2019**

**IN THE MATTER OF:**  
**M/s. Paisalo Digital Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Chahal Parivahan Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 13.03.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant/RP**

**:Ms. Mrinali Prasad Adv.**

**For the Respondent/Corporate Debtor :**

**ORDER**

We have heard the submissions made by Ms. Mrinali Prasad, Ld. Counsel for the Applicant. Despite repeated calls no one has appeared on behalf of the Respondent. Ld. Counsel for the Applicant has submitted that IA/2304/2021 has been heard by previous Bench comprising by SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL) and SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL) and order has been reserved. Therefore, list the matter before the earlier Bench. Registry is directed to take necessary steps for listing the matter before the earlier Bench. List the matter along with IA/760/2021 on **11.04.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**